

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
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OA 546/2002

Monday, this the 5th day of August, 2002.

CORAM :

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

A.P. Nallakoya,  
Boat Lascar,  
O/o the Port Assistant,  
UT of Lakshadweep,  
Kavarathi.

... Applicant

( By Advocate Mr. M. Rajasekharan Nayar )

Vs

1. Union Territory of Lakshadweep,  
rep. by Secretary(Transport),  
Kavarathi.
2. Administrator,  
UT of Lakshadweep(Department of Port),  
Kavarathi.
3. Port Officer,  
Department of Port,  
Kavarathi.

... Respondents

( By Mr. S. Radhakrishnan )

The application having been heard on 5.8.2002, the Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

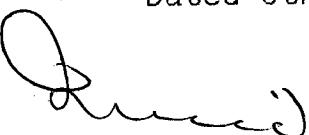
The applicant working as Boat Lascar under the 3rd respondent was placed under suspension by order dated 29.5.2001 on the ground that he had been arrested and produced before Court in connection with offence under Section 409, 411 IPC in Crime No.10/2001. The grievance of the applicant is that on his representations for cancellation of the suspension and reinstatement in service as also revision of subsistence allowance, the respondents have not taken any action. Therefore the applicant has filed this application for setting aside the impugned order of suspension.

(Handwritten signature)

2. When the matter came up for hearing on admission today, Shri S. Radhakrishnan took notice on behalf of respondents. The counsel on either side agree that the application can now be disposed of permitting the applicant to make a representation to the 2nd respondent and directing the 2nd respondent to consider and dispose of the same within a reasonable time.

3. In the light of the above submission made by the counsel on either side, the application is disposed of permitting the applicant to make a representation to the 2nd respondent within 2 weeks from today and directing the 2nd respondent that if such a representation is received, the same shall be considered and disposed of in accordance with the relevant rules and instructions on the subject within a period of 4 weeks from the date of receipt of the representation. No costs.

Dated 5th August, 2002.



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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#### APPENDIX

##### **Applicant's Annexures:**

1. A-1 : True copy of order No.F.No.1/15/2001-Part dated 29.5.01.
2. A-2 : True copy of the representation dated 22.4.02.
3. A-3 : True copy of the reminder on 18.5.2002.

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23.8.02